

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 107  
TO BE ANSWERED ON 25.04.2016**

**NON-RECOVERABLE ASSETS BY ESIC**

**107. SHRI ANURAG SINGH THAKUR:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of amount of arrears owned by public and private employers to ESIC during each of the last three years;**
- (b) the details of the top employers and the arrears owed by them along with the reasons for the delay in recovery of these arrears;**
- (c) whether the ESIC faces any issues with private sector for recovery of arrears and if so, the details thereof; and**
- (d) whether ESIC or Ministry proposes to bring in any reforms in the existing mechanism for speedy recovery of arrears, if so, the details thereof and if not, the reasons therefor and the other steps taken/ being taken in this regard?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a): The details of amount of arrears for the last three years are as under:-**

<b>Rs. in crore</b>			
<b>Year</b>	<b>Public</b>	<b>Private</b>	<b>Total</b>
<b>2012-13</b>	<b>296.35</b>	<b>829.81</b>	<b>1126.16</b>
<b>2013-14</b>	<b>201.91</b>	<b>921.43</b>	<b>1123.34</b>
<b>2014-15</b>	<b>293.25</b>	<b>909.77</b>	<b>1203.02</b>

**(b): Details of the top five employers and amount owed by them for the last three years as per Annexure. Delay in recovery of these employers are due to the fact that the recovery has been stayed by the Hon'ble Courts.**

**Contd..2/-**

**(c): The dues are non-recoverable due to following reasons:-**

- (i) Factories/Establishments having gone into liquidation.**
- (ii) Stay granted by courts.**
- (iii) Factories/Establishment registered with BIFR.**
- (iv) Factories/Establishments closed and whereabouts of the employers not known.**

**(d): Separate Recovery machinery is there in the ESIC since 1991. Every Region/SRO has a Recovery wing with Recovery Officer as its head. Annual Target is fixed and monitored by the Revenue Division of the Hqrs. Office. Recovery made during the last 3 years is as under:-**

**Rs. in crore**

<b>Year</b>	<b>Target (Rs.)</b>	<b>Amount recovered (Rs.)</b>	<b>%age recovery.</b>
<b>2012-13</b>	<b>149.71</b>	<b>173.15</b>	<b>115.66</b>
<b>2013-14</b>	<b>175.00</b>	<b>186.07</b>	<b>106.33</b>
<b>2014-15</b>	<b>192.06</b>	<b>198.13</b>	<b>103.16</b>

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**Annexure**

**STATEMENT REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO.107 FOR 25.04.2016 BY SHRI ANURAG SINGH THAKUR REGARDING NON RECOVERABLE ASSETS BY ESIC.**

**THE DETAILS OF THE TOP EMPLOYERS AND THE ARREARS OWNED**

**FOR THE YEAR 2012-13**

Sr. No.	Regions	Name of the Unit	Amount
1	West Bengal	M/s CTC Ltd.	Rs. 19.15 Crore
2	Andhra Pradesh	M/s HMT Ltd.	Rs. 7.71 Crore
3	Odisha	M/s CESCO	Rs. 2.60 Crore
4	Vishakapatnam	M/S. Dharani Corporation	Rs. 2.54 Crore
5	Jharkhand	M/s Indian Steel & Wire Products	Rs. 1.31 Crore

**FOR THE YEAR 2013-14**

Sr. No.	Region	Name of the Unit	Amount
1	Hubli	M/s Visveswaraya Iron & Steel Ltd.	Rs. 55.63 Crore
2	Bombay	M/s. Perfact India Pvt. Ltd.	Rs. 8.10 Crore
3	Okhla	M/s Air Port Authority of India	Rs. 7.37 Crore
4	Barrackpore	M/s Titagarh Jute Mills	Rs. 6.23 Crore
5	Andhra Pradesh	M/s Viceroy Hotel	Rs. 0.90 Crore

**FOR THE YEAR 2014-15**

Sr. No.	Regions	Name of the Units	Amount
1	Tamilnadu	M/s SPIC Ltd.	Rs. 70.81 Crore
2	Andhra Pradesh	M/s Narayana Educational Society	Rs. 12.25 Crore
3	Okhla	M/s Air Port Authority of India	Rs. 7.37 Crore
4	Barrackpore	M/s Titagarh Jute Mills	Rs. 6.23 Crore
5	Gurgaon	M/s Dakshine Haryana Bijli Vitran Nigam	Rs. 5.65 Crore

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